

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
New Delhi, the 24th December, 1986.

NOTIFICATION
INCOME-TAX

No. ~~7075~~ (F.No.203/ 154/86 -ITA.II) : ~~IN/COMPT/IND/APPN/PE/AAAF~~
~~OFFICE/NOTIFICATION/NO.//IIIIII/IN/NO.203//IIIIII/ITA/II/AAAF~~

It is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research, New Delhi, the Prescribed Authority for the purposes of clause (ii) of sub-section (1) of Section 35 (Thirty Five/One/Two) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category

Association

subject to the following conditions :-

- Gujarat Industrial Research and Development Agency, Industrial Research Laboratory, Baroda**
- i) That the Agency, Industrial Research Laboratory, Baroda will maintain a separate account of the sums received by it for scientific research.
 - ii) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
 - iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and Balance Sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
 - iv) That the said Association will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

Gujarat Industrial Research and Development Agency,
Industrial Research Laboratory, Science College
Compound, Baroda-390 002.

Contd..... 2/-

This Notification is effective for a period from
24-10-86 to 31-3-88.

(Y.K. Batra)
Under Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Investigation)/(Special Investigation)/IT&Audit/RS&PR/Vigilance/Intelligence/Recovery/Survey/P&PR, New Delhi.
3. Directorate of O & M Services (Income-tax), Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Mehrauli Road, New Delhi with reference to their Office Memorandum No. **1/703/85-TU.V** dated **28-10-86**
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller & Auditor General of India (50 copies).
7. Bulletin Section of D.I.(P&PR), 2nd Floor, Hans Bhavan, I.P. Estate, New Delhi (5 copies).
8. The Director, Gujarat Industrial Research and Development Agency, Science Compound, Baroda - 390 002.

(Y.K. Batra)
Under Secretary to the Government of India

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TO BE PUBLISHED IN THE GAZETTE OF INDIA PART-II
SECTION 3 - SUB SECTION (11) - EXTRAORDINARY

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION
INCOME-TAX

New Delhi, the 12th Dec., 1986

S.O. : In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Eleventh Amendment) Rules, 1986.
2. (2) They shall come into force on the date of their publication in the Official Gazette.
3. In rule 50 of the Income-tax Rules, 1962, after clause (3), the following clause shall be inserted, namely:-

"(4) The Departmental Examinations conducted by or on behalf of the Central Board of Direct Taxes for Income tax Officers Class I or Group 'A' Probationers, or for Income-tax Officers Class II or Group 'B' Probationers or for promotion to the post of Income-tax Officer Class II or Group 'B', as the case may be."

Draft approved for issue
17/12/86
Sd/TPL

Sd/-
(V.D. WAHANEKAR)
DIRECTOR (TPL)

CENTRAL BOARD OF DIRECT TAXES